[PART III—SEC. 4

- (7) to formulate guidelines on items/issues to be considered and approved by the Standing Committee on behalf of the Council;
- (8) to recommend the structure of the Council's Secretariat for consideration of the Government;
- (9) to screen all proposals coming within the purview of the Council under section 33 of the Institutes of Technology Act, 1961 (59 of 1961) and make appropriate recommendations to the Council; and
- (10) to consider all items within the jurisdiction of the Council and referred by... the various Board of Governors of the individual IITs or the individual Governors of the individual IITs or the individual Directors of the IITs or other groups within the IITs, such as the Senates and the Faculty Associations or the Council Secretariat for recommendation either to the Chairman of the Council for items within his purview or emergent consideration or to the Council itself at a normal scheduled meeting or for final disposal for items delegated to the Standing Committee.

DR. S. D. AWALE Secretary, Council of IITs

# NATIONAL COOPERATIVE DEVELOPMENT CORPORATION

New Delhi, the 13th March 1997

No. NCDC: A&C: 8-13/83-CPF.—In exercise of the powers conferred by Regulation 29 of the National Cooperative Development Corporation Employees' Provident Fund Regulations, 1964, National Co-operative Development Corporation, with the previous sanction of the Central Government, hereby makes the following amendments to the National Cooperative Development Corporation Employees' Provident Fund Regulations, 1964, namely:

- 1. Insert the following as clause (vii) under regulation 18(1)(a) and as clause (v) under regulation 19-A(1)
  - To meet expenses on purchase of consumer durable such as TV, VCR/VCP, Washing machine, Cooking range, Geyser, Computer etc.
- 2. Substitute the following for the existing proviso under Regulation 19-(A)(1)

Provided that (i) No withdrawal under this Regulation Provided that (i) No withdrawal under this Regulation shall be sanctioned unless the subscriber has completed (a) 10 years of service in case of withdrawal under Clause (iv) or 15 years service in case of withdrawal under clauses (i), (ii), (iii) & (v), (b) or has attained the age of 45 years, whichever is earlier, (ii) The amount of withdrawal shall not ordinarily exceed six months' pay of the subscriber or 75% of the exempted contributions and exempted interest contained in the balance to the credit of the subscriber whichever is less. This limit may, however, be relaxed by the Committee of Trustees. (iii) The withdrawal for the purpose specified in clause (iv) above shall be subject to the further conditions; conditions;

The amendment is proposed to bring the provisions of NCDC EPF regulations at par with the provisions of GPF of Government of India.

The amendments shall come into force with immediate effect.

> J. P. SINGH Managing Director

NATIONAL COUNCIL FOR TEACHER EDUCATION

New Delhi-110 002, the 6th February 1997

No. F.28-2/96 NCTE.—In exercise of the powers conferred under clause (o) of sub-section 2 of Section 32 read with sub-section (7) of section 20 of NCTE Act, 1993 the National Council for Teacher Education makes the following Regulation namely:

## 1. Short Title and Commencement

These regulations may be called the "National Council for Teacher Education" (manner of filling casual vacancies among members of Regional Committee) Regulation 1996. They shall come into force from the date of the publication in the Official Gazette.

#### 2. Definition

In these Regulations, unless the content otherwise requires:

- (i) "Act" means the National Council for Teacher Education Act, 1993 (No. 73 of 1993).
- (ii) All other terms shall have the same meaning as contained in Section 2 of the Act.

## 3. Applicability

These Regulations shall be applicable to a casual vacancy of member of Regional Committee by reason of death, resignation or inability to discharge functions owing to illness or other incapacity by a member nominated to Regional Committee under Clauses (a) and (c) of sub-section 3 of Section 20 of the Act.

Provided, however, this Regulation shall also apply to vacancy as Chairperson of Regional Committee, if such a member has been so appointed.

### 4. Manner of filling Casual Vacancy

If a Casual Vacancy of a member occurs (including Chairperson) of Regional Committee whether by reason of death, resignation or inability to discharge the functions of Regional Committee, such vacancy shall be filled up by making fresh nomination and the person so nominated shall hold office for the remainder of the term of the office of the person in whose place such person is so nominated.

> SURENDRA SINGH Member Secretary National Council for Teacher Education

No. F. 28-9/96 NCTE.—In exercise of the powers conferred under sub-clauses (f) and (h) of sub-section 2 of section 32 read with sections 14 and 15 of the National Council for Teacher Education Act, 1993 (No. 17 of 1993), the National Council for Teacher Education hereby makes the following regulations:

### 1. Short Title and Commencement

These regulations may be called the National Council for Teacher Education (determination of conditions for recognition of institutions offering or intending to offer through correspondence education or distance education including open distance education, or any mode other than face to face instruction for any course leading to B.Ed. degree or its equivalent and permission to start any new course or training) Regulations 1996.

### 2. Applicability

These regulations shall be applicable to institutions incluing universities, open universities, constituents thereof and any other bodies called by whatever name and style.

### 3. Definition

In these regulations unless the context otherwise requires :-

- (i) "Act" means National Council for Teacher Education Act, 1993 (No. 73 of 1993).
- (ii) "New course or training in teacher education"
  means any course or training in teacher education
  which was not being offered by the institution at
  the time of recognition but is proposed to be offered by the recognised institution.
- (iii) All other terms shall have the same meaning as contained in seciton 2 of the Act.

## 4. Application for Recognition

(a) Every institution offering/intending to offer a course (a) Every institution offering/intending to offer a course or training in teacher education shall make an application for recognition under the Act in the Form given in Appendix I to these Regulations.

भ रत सरकार, प्रकाशन विभाग रिसेविल लाइन्स दिल्ली-54